

THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-550/ND/2017

In the matter of :

Mr.Rohit Aggarwal

...PETITIONER

Vs.

Universal Facility Management (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 02.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Ms. Swaralip Deb Roy, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

A representation has been made by Learned Counsel for the petitioner that the legal issue involved in relation to this Petition is pending before the Hon'ble NCLAT in the case of M/s. Pramod Yadav Vs. Divine Infracon (P) Limited being in relation to question regarding lease of immoveable property.

Await the order of Hon'ble NCLAT in this regard. The matter is being adjourned to 07.8.2018.

—sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit